

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No.106 of 2023

K Srinivasulu & Ors

...Applicants

Versus

State of Andhra Pradesh and 13 others

... Respondents

**FURTHER ACTION TAKEN REPORT FILED BY THE 5th
RESPONDENT APPCB**

DATE- 28-10-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
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Counsel for 5TH Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 106 OF 2023 (SZ)

Action taken report of APPCB in compliance with Hon'ble NGT Order dt. 20.10.2023 in O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District on Granite mining units operated in and around Kotamakanapalli (V), Gudupalli (M), Chittoor District.

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Date. 27.10.2023


Andhra Pradesh Pollution Control Board,
Regional Office : Tirupati
ENVIRONMENTAL ENGINEER,
A.P. Pollution Control Board
Regional Office : TIRUPATI

Action taken report of the APPCB in compliance with Hon'ble NGT Order dt. 20.10.2023 in O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District on Granite mining units operated in and around Kotamakanapalli (V), Gudupalli (M), Chittoor District.

It is submitted that, Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai has quoted the following while issuing an order on 20.10.2023 on O.A. No. 106 of 2023 (SZ) at Para No. 03 filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District on operation of granite mining units in and around Kotamakanapalli (V), Gudupalli (M), Chittoor District. Copy of the order is herewith enclosed as **Annexure – II**.

"3. Though the matter is heard regarding the environmental compensation to be awarded, the Andhra Pradesh Pollution Control Board is directed to revisit the same and revise it as per the Central Pollution Control Board (CPCB) norms from the date of inspection and not from the date of issuance of the show cause notice."

CPCB formula for levying Environmental Compensation

$$\mathbf{EC=PI \times N \times R \times S \times LF}$$

PI – Pollution Index – 80 is calculated as per categorization of industries as Red, Orange, Green & White. For the Red category industries (Granite mining falls under Red category) average pollution index is 80 as suggested for Environmental compensation calculation.

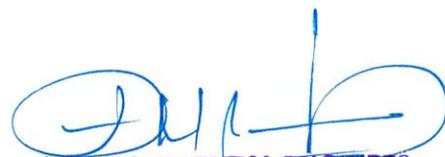
N – Number of days of violation took place – 155 in obedience to the Hon'ble NGT order dt. 20.10.2023 number of violation days were calculated from the date of Joint inspection i.e., 22.06.2022 to 23.11.2022 (155 days).

R – Rupee factor – 125 Environmental Compensation estimation guidelines minimum of Rs. 100/- and maximum of Rs. 500/-.

S – Scale of operation – 0.5 the granite mining operations with investment of Rs. 30 to Rs. 80 Lakhs are categorized as small scale.

LF – Location Factor – 1 as this mining units are located away from the areas having population less than 1million. Hence, location factor is considered 1.

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ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

It is further submitted that, in obedience to the Hon'ble NGT Order dt. 20.10.2023, this office has submitted a detailed reports to Head office, Vijayawada for levying revised Environmental Compensation against the following mining units. The details of the revised Environmental compensation recommended by Regional office, Tirupati taking into consideration of number of violation days from date of inspection of Joint committee on 22.06.2022 to Stop production order issued by the Board. The raised Environmental Clearance will be placed before the Board as per the law, based on Boards decision again show cause notice will be issued to the respondents and revised amounts will be collected as per the directions of this Hon'ble Tribunal.

The details are as follows:

1. **M/s. Ratna Mineral Enterprises**, 4.810 Ha, Sy.No. 132, 133, 134, 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor District. Copy of the report submitted to Head office, AP Pollution control Board, Vijayawada enclosed as **Annexure – III.**

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000 /-	Paid Rs. 4,30,000/- vide DD No. 986025, Dt. 22.09.2023	Rs. 3,45,000/-

2. **M/s. Sri Sai Krupa Granites**, (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District. Copy of the report submitted to Head office, AP Pollution control Board, Vijayawada enclosed as **Annexure – IV.**

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000 /-	Paid Rs. 4,40,000/- vide DD No. 960837, Dt. 15.05.2023	Rs. 3,35,000/-

3. **M/s. Sai Raghavendra Granites**, (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District. Copy of the

AP Pollution Control Board
Regional Office, Tirupati

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A.P. Pollution Control Board
Regional Office : TIRUPATI

report submitted to Head office, AP Pollution control Board, Vijayawada enclosed as **Annexure – V.**

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	156	Rs. 7,80,000 /-	Paid Rs. 4,40,000/- vide DD No. 960835, Dt. 15.05.2023	Rs. 3,40,000/-

4. **M/s. Sri K.Siva Prakash mine – 0.772 Ha.** (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District. Copy of the report submitted to Head office, AP Pollution control Board, Vijayawada enclosed as **Annexure – VI.**

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000 /-	Paid Rs. 4,25,000/- vide DD No. 000148, Dt. 15.05.2023	Rs. 3,50,000/-

5. **M/s. Sri K.Siva Prakash Mine – 0.405 Ha.** (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District. Copy of the report submitted to Head office, AP Pollution control Board, Vijayawada enclosed as **Annexure – VII.**

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000 /-	Paid Rs. 4,25,000/- vide DD No. 0004147, Dt.	Rs. 3,50,000/-

							15.05.2023	
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6. **M/s. J.R.Granites Pvt. Ltd.,** (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District. Copy of the report submitted to Head office, AP Pollution control Board, Vijayawada enclosed as **Annexure – VIII.**

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000 /-	Paid Rs. 4,30,000/- vide DD No. 325955, Dt. 12.05.2023	Rs. 3,45,000/-

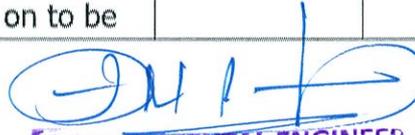
7. **M/s. J.R.Granites Pvt. Ltd.,** (Black Granite mine – 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District. Copy of the report submitted to Head office, AP Pollution control Board, Vijayawada enclosed as **Annexure – IX.**

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000 /-	Paid Rs. 4,30,000/- vide DD No. 325954, Dt. 12.05.2023	Rs. 3,45,000/-

8. **M/s. J.R.Granites Pvt. Ltd.,** (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District. Copy of the report submitted to Head office, AP Pollution control Board, Vijayawada enclosed as **Annexure – X.**

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be	Already paid compensation	Balance amount to be paid

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ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

						paid (EC)		
1	80	0.5	1	125	154	Rs. 7,70,000 /-	Paid Rs. 4,30,000/- vide DD No. 325953, Dt. 12.05.2023	Rs. 3,40,000/ -

It is also submitted that, the Hon'ble NGT has also quoted the following while issuing an order on 20.10.2023 on O.A. No. 106 of 2023 (SZ) at Para No. 04

"4.Secondly, regarding the mining in the buffer zone, compensation is levyable on the project proponents at commercial value. Besides the environmental compensation, for the remediation measures the amount has to be quantified."

Its also submitted that, Board officials have inspected the said mining units on 25.10.2023 and observed that, all the mining units are not under operation due to the force of the Stop production orders issued by the Board.

During the inspection Board officials have met the lease holders of the above said granite units and enquired about the remediation measures regarding the mining activity held at Buffer zone. In this connection, they have informed that, the mining units are having the lesser extents i.e., less than 1.0 Ha and maximum of 5.0 Ha. Maintaining of buffer zones as per norms was found to be difficult due to formation of approach roads, ramps and also surrounded by similar granite mining units with smaller extents. However, the leaseholders along with APPCB officers will approach technical institutions / organizations for preparing a sustainable remediation plans for remediation measures at buffer zone with their own cost. The unit holders have also informed that, they will taken up the sustainable remediation plan and complete the same within 6months time period in obedience to the Hon'ble NGT Order dt. 20.10.2023. Under the supervision of APPCB.

This report is submitted to the Hon'ble NGT in due compliance of the Hon'ble NGT Order dt. 20.10.2023 in O.A. No. 106 of 2023 (SZ). The APPCB will abide by all such directions as this Hon'ble tribunal may deem fit and appropriate.

Date: 27.10.2023


ENVIRONMENTAL ENGINEER
AP Pollution Control Board,
Regional office, Tirupati.
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

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Item No.10:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No.106 of 2023(SZ)

IN THE MATTER OF:

K. Srinivasulu,
Chittoor District, AP.

...Applicant(s)

Versus

State of Andhra Pradesh,
Rep. by its Chief Secretary, AP & Ors.

...Respondent(s)

Date of hearing: 20.10.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R2, R5 & R6.
Mrs. AL. Gandhimathi, Sr. Adv. a/w.
Ms. Kanmani Sathiyamoorthy for R7 to R14.

ORDER

1. Heard the learned counsel for the State Government as well as the Project Proponents.
2. The applicant had sent an e-mail dated 18.10.2023 expressing his inconvenience, however, furnishing the points for submission which was also considered.
3. Though the matter is heard regarding the environmental compensation to be awarded, the Andhra Pradesh Pollution Control Board is directed to revisit the same and revise it as per the Central Pollution Control Board (CPCB) norms from the date of inspection and not from the date of issuance of the show cause notice.
4. Secondly, regarding the mining in the buffer zone, compensation is levyable on the project proponents at commercial value. Besides the environmental compensation, for the remediation measures the amount has to be quantified.

5. Let the Andhra Pradesh Pollution Control Board do the said exercise along with the time frame required within which the remediation will be done.
6. For furnishing these particulars, let the matter be listed on 30.10.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.106/2023(SZ)
20th October, 2023. AD.





ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE : TIRUPATI

1st floor, APSFC Building, N.T.Road, Tirupathi - 517 501
Phone: 0877-2253981, email: rotpt-eel@appcb.gov.in



- Annexure - III

Lr. No. NGT-271/2022/PCB/RO-TPT/2023- 1777

Date: 27.10.2023

To
The Member Secretary,
A.P. Pollution Control Board,
Board Office, Vijayawada.

Sir,

Sub: APPCB – RO – TPT – O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District against M/s. Ratna Mineral Enterprises, 4.810 Ha, Sy.No. 132, 133, 134, 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor District and other mining units – Hon'ble NGT orders Dt. 20.10.2023 – Requested for levying of revised Environmental Compensation - Reg.

- Ref:**
1. Show cause notice Order No. C-1070/APPCB/RO-TPT/2022-1569, Dt. 27.08.2022.
 2. Environmental compensation paid by M/s. Rathna Mineral Enterprises on 26.09.2023.
 3. Hon'ble NGT (SZ) Order Dt. 20.10.2023.

With reference to the 1st cited above it is to submit that, Board has issued show cause notice and levied Environmental Compensation to M/s. Rathna Mineral Enterprises of Rs. 4,30,000/- for violation of 86 days. During levy of Environmental compensation the violation days were taken into consideration between the period from the issuance of Show cause notice i.e., from 27.08.2022 to issuance of Stop production order i.e., on 23.11.2022.

It is further submitted that, the Hon'ble NGT South zone while issuing an order through reference 3rd cited dt. 20.10.2023 directed the AP Pollution Control Board to serve the revised Environmental Compensation from the date of the Joint inspection to the date of Stop production order issued i.e., on 23.11.2022.

In this connection, in obedience of the Hon'ble NGT orders the following revised Environmental Compensation may be levied to M/s. Rathna Mineral Enterprises.

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr. dt. 20.09.2023	Payment details
1	80	0.5	1	125	86	Rs. 4,30,000/-	Paid Rs. 4,30,000/- vide DD No. 986025, Dt. 22.09.2023

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Revised Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000/-	Paid Rs. 4,30,000/- vide DD No. 986025, Dt. 22.09.2023	Rs. 3,45,000/-

In view of the above, it is requested to issue Notice to M/s. Ratna Mineral Enterprises, 4.810 Ha, Sy.No. 132, 133, 134, 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor District for payment of revised environmental compensation in obedience to the Hon'ble NCT order dt. 20.10.2023 copy enclosed for kind perusal.

Submitted.


ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE : TIRUPATI

1st floor, APSFC Building, N.T.Road, Tirupathi - 517 501
Phone: 0877-2253981, email: rotpt-eel@appcb.gov.in



Annexure - IV

Lr. No. NGT-271/2022/PCB/RO-TPT/2023-1784

Date: 27.10.2023

To
The Member Secretary,
A.P. Pollution Control Board,
Board Office, Vijayawada.

Sir,

Sub: APPCB – RO – TPT – O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District against M/s. Sri Sai Krupa Granites., (Black Granite mine – 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District and other mining units – Hon'ble NGT orders Dt. 20.10.2023 – Requested for levying of revised Environmental Compensation - Reg.

Ref: 1. Show cause notice No. C-2107/APPCB/RO-TPT/2022-1559, Dt. 27.08.2022.
2. Environmental compensation paid by M/s. Sri Sai Krupa Granites on 15.05.2023.
3. Hon'ble NGT (SZ) Order Dt. 20.10.2023.

With reference to the 1st cited above it is to submit that, Board has issued show cause notice and levied Environmental Compensation to M/s. Sri Sai Krupa Granites of Rs. 4,40,000/- for violation of 88 days. During levy of Environmental compensation the violation days were taken into consideration between the period from the issuance of Show cause notice i.e., from 27.08.2022 to issuance of Stop production order i.e., on 23.11.2022.

It is further submitted that, the Hon'ble NGT South zone while issuing an order through reference 3rd cited dt. 20.10.2023 directed the AP Pollution Control Board to serve the revised Environmental Compensation from the date of the Joint inspection to the date of Stop production order issued i.e., on 23.11.2022.

In this connection, in obedience of the Hon'ble NGT orders the following revised Environmental Compensation may be levied to M/s. Sri Sai Krupa Granites.

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr. dt. 11.05.2023	Payment details
1	80	0.5	1	125	88	Rs. 4,40,000/-	Paid Rs. 4,40,000/- vide DD No. 960837, Dt. 15.05.2023

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Revised Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000/-	Paid Rs. 4,40,000/- vide DD No. 960837, Dt. 15.05.2023	Rs. 3,35,000/-

In view of the above, it is requested to issue Notice to M/s. Sri Sai Krupa Granites., (Black Granite mine - 0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District for payment of revised environmental compensation in obedience to the Hon'ble NGT order dt. 20.10.2023 copy enclosed for kind perusal.

Submitted.


ENVIRONMENTAL ENGINEER

**ANDHRA PRADESH POLLUTION CONTROL BOARD****REGIONAL OFFICE : TIRUPATI**1st floor, APSFC Building, N.T.Road, Tirupathi - 517 501Phone: 0877-2253981, email: rotpt-eel@appcb.gov.in

Annexure - V

**Lr. No. NGT-271/2022/PCB/RO-TPT/2023-1783****Dated 27.10.2023**

To
The Member Secretary,
A.P. Pollution Control Board,
Board Office, Vijayawada.

Sir,

Sub: APPCB – RO – TPT – O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District against M/s. Sai Raghavendra Granites, (Black Granite mine – 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District and other mining units – Hon'ble NGT orders Dt. 20.10.2023 – Requested for levying of revised Environmental Compensation - Reg.

Ref: 1. Show cause notice No. C-1930/APPCB/RO-TPT/2022-1560, Dt. 27.08.2022.
2. Environmental compensation paid by M/s. Sai Raghavendra Granites on 15.05.2023.
3. Hon'ble NGT (SZ) Order Dt. 20.10.2023.

With reference to the 1st cited above it is to submit that, Board has issued show cause notice and levied Environmental Compensation to M/s. Sai Raghavendra Granites of Rs. 4,40,000/- for violation of 88 days. During levy of Environmental compensation the violation days were taken into consideration between the period from the issuance of Show cause notice i.e., from 27.08.2022 to issuance of Stop production order i.e., on 24.11.2022.

It is further submitted that, the Hon'ble NGT South zone while issuing an order through reference 3rd cited dt. 20.10.2023 directed the AP Pollution Control Board to serve the revised Environmental Compensation from the date of the Joint inspection to the date of Stop production order issued i.e., on 24.11.2022.

In this connection, in obedience of the Hon'ble NGT orders the following revised Environmental Compensation may be levied to M/s. Sai Raghavendra Granites.

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr. dt.	Payment details
1	80	0.5	1	125	88	11.05.2023 Rs. 4,40,000/-	Paid Rs. 4,40,000/- vide DD No. 960835, Dt. 15.05.2023

(13)

Revised Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	156	Rs. 7,80,000/-	Paid Rs. 4,40,000/- vide DD No. 960835, Dt. 15.05.2023	Rs. 3,40,000/-

In view of the above, it is requested to issue Notice to M/s. Sai Raghavendra Granites, (Black Granite mine - 0.607 Ha), Sy.No.98/3Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District for payment of revised environmental compensation in obedience to the Hon'ble NGT order dt. 20.10.2023 copy enclosed for kind perusal.

Submitted.


ENVIRONMENTAL ENGINEER

**ANDHRA PRADESH POLLUTION CONTROL BOARD****REGIONAL OFFICE : TIRUPATI**

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అనుబంధం - VI

**Lr. No. NGT-271/2022/PCB/RO-TPT/2023-1782****Date: 27.10.2023**

To
The Member Secretary,
A.P. Pollution Control Board,
Board Office, Vijayawada.

Sir,

Sub: APPCB – RO – TPT – O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District against M/s. Sri K.Siva Prakash mine – 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District and other mining units – Hon'ble NGT orders Dt. 20.10.2023 – Requested for levying of revised Environmental Compensation - Reg.

Ref: 1. Show cause notice No. C-1569/APPCB/RO-TPT/2022-1585, Dt. 30.08.2022.
2. Environmental compensation paid by M/s. Sri K.Siva Prakash mine on 15.05.2023.
3. Hon'ble NGT (SZ) Order Dt. 20.10.2023.

With reference to the 1st cited above it is to submit that, Board has issued show cause notice and levied Environmental Compensation to M/s. Sri K.Siva Prakash mine of Rs. 4,25,000/- for violation of 85 days. During levy of Environmental compensation the violation days were taken into consideration between the period from the issuance of Show cause notice i.e., from 30.08.2022 to issuance of Stop production order i.e., on 23.11.2022.

It is further submitted that, the Hon'ble NGT South zone while issuing an order through reference 3rd cited dt. 20.10.2023 directed the AP Pollution Control Board to serve the revised Environmental Compensation from the date of the Joint inspection to the date of Stop production order issued i.e., on 23.11.2022.

In this connection, in obedience of the Hon'ble NGT orders the following revised Environmental Compensation may be levied to M/s. Sri K.Siva Prakash mine.

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr. dt. 11.05.2023	Payment details
1	80	0.5	1	125	85	Rs. 4,25,000/-	Paid Rs. 4,25,000/- vide DD No. 000148, Dt. 15.05.2023

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Revised Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000/-	Paid Rs. 4,25,000/- vide DD No. 000148, Dt. 15.05.2023	Rs. 3,50,000/-

In view of the above, it is requested to issue Notice to M/s. Sri K.Siva Prakash mine - 0.772 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District for payment of revised environmental compensation in obedience to the Hon'ble NGT order dt. 20.10.2023 copy enclosed for kind perusal.

Submitted.


ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE : TIRUPATI

1st floor, APSFC Building, N.T.Road, Tirupathi - 517 501
Phone: 0877-2253981, email: rotpt-ee1@appcb.gov.in

Annexure - VII



Lr. No. NGT-271/2022/PCB/RO-TPT/2023-1781

Date: 27.10.2023

To
The Member Secretary,
A.P. Pollution Control Board,
Board Office, Vijayawada.

Sir,

Sub: APPCB – RO – TPT – O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District against M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District and other mining units – Hon'ble NGT orders Dt. 20.10.2023 – Requested for levying of revised Environmental Compensation - Reg.

Ref: 1. Show cause notice No. C-1570/APPCB/RO-TPT/2022-1584, Dt. 30.08.2022.
2. Environmental compensation paid by M/s. Sri K.Siva Prakash mine on 15.05.2023.
3. Hon'ble NGT (SZ) Order Dt. 20.10.2023.

With reference to the 1st cited above it is to submit that, Board has issued show cause notice and levied Environmental Compensation to M/s. Sri K.Siva Prakash Mine of Rs. 4,25,000/- for violation of 85 days. During levy of Environmental compensation the violation days were taken into consideration between the period from the issuance of Show cause notice i.e., from 30.08.2022 to issuance of Stop production order i.e., on 23.11.2022.

It is further submitted that, the Hon'ble NGT South zone while issuing an order through reference 3rd cited dt. 20.10.2023 directed the AP Pollution Control Board to serve the revised Environmental Compensation from the date of the Joint inspection to the date of Stop production order issued i.e, on 23.11.2022.

In this connection, in obedience of the Hon'ble NGT orders the following revised Environmental Compensation may be levied to M/s. Sri K.Siva Prakash mine.

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr. dt. 11.05.2023	Payment details
1	80	0.5	1	125	85	Rs. 4,25,000/-	Paid Rs. 4,25,000/- vide DD No. 0004147, Dt. 15.05.2023

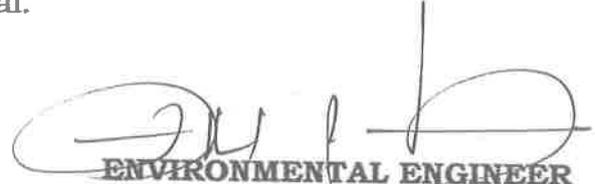
17

Revised Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000/-	Paid Rs. 4,25,000/- vide DD No. 0004147, Dt. 15.05.2023	Rs. 3,50,000/-

In view of the above, it is requested to issue Notice to M/s. Sri K.Siva Prakash Mine – 0.405 Ha. (Formerly M/s. Sri Venkata Sai Granites), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District for payment of revised environmental compensation in obedience to the Hon'ble NGT order dt. 20.10.2023 copy enclosed for kind perusal.

Submitted.


ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE : TIRUPATI

1st floor, APSFC Building, N.T.Road, Tirupathi - 517 501
 Phone: 0877-2253981, email: rotpt-ee1@appcb.gov.in



Lr. No. NGT-271/2022/PCB/RO-TPT/2023-1779

Date: 27.10.2023

To
The Member Secretary,
 A.P. Pollution Control Board,
 Board Office, Vijayawada.

Sir,

Sub: APPCB – RO – TPT – O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District against M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District and other mining units – Hon'ble NGT orders Dt. 20.10.2023 – Requested for levying of revised Environmental Compensation - Reg.

Ref: 1. Show cause notice No. C-1538/APPCB/RO-TPT/2022-1578, Dt. 29.08.2022.
 2. Environmental compensation paid by M/s. J.R.Granites Pvt. Ltd. on 15.05.2023.
 3. Hon'ble NGT (SZ) Order Dt. 20.10.2023.

With reference to the 1st cited above it is to submit that, Board has issued show cause notice and levied Environmental Compensation to M/s. J.R.Granites Pvt. Ltd of Rs. 4,30,000/- for violation of 86 days. During levy of Environmental compensation the violation days were taken into consideration between the period from the issuance of Show cause notice i.e., from 29.08.2022 to issuance of Stop production order i.e., on 23.11.2022.

It is further submitted that, the Hon'ble NGT South zone while issuing an order through reference 3rd cited dt. 20.10.2023 directed the AP Pollution Control Board to serve the revised Environmental Compensation from the date of the Joint inspection to the date of Stop production order issued i.e, on 23.11.2022.

In this connection, in obedience of the Hon'ble NGT orders the following revised Environmental Compensation may be levied to M/s. J.R.Granites Pvt. Ltd.

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr. dt. 11.05.2023	Payment details
1	80	0.5	1	125	86	Rs. 4,30,000/-	Paid Rs. 4,30,000/- vide DD No. 325955, Dt. 12.05.2023

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Revised Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000/-	Paid Rs. 4,30,000/- vide DD No. 325955, Dt. 12.05.2023	Rs. 3,45,000/-

In view of the above, it is requested to issue Notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District for payment of revised environmental compensation in obedience to the Hon'ble NGT order dt. 20.10.2023 copy enclosed for kind perusal.

Submitted.


ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE : TIRUPATI

1st floor, APSFC Building, N.T.Road, Tirupathi - 517 501
Phone: 0877-2253981, email: rotpt-ee1@appcb.gov.in



Annexure - IX
Date 27.10.2023

Lr. No. NGT-271/2022/PCB/RO-TPT/2023-1780

To
The Member Secretary,
A.P. Pollution Control Board,
Board Office, Vijayawada.

Sir,

Sub: APPCB – RO – TPT – O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District against M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District and other mining units – Hon'ble NGT orders Dt. 20.10.2023 – Requested for levying of revised Environmental Compensation - Reg.

- Ref:**
1. Show cause notice No. C-1537/APPCB/RO-TPT/2022-1573, Dt. 27.08.2022.
 2. Environmental compensation paid by M/s. J.R.Granites Pvt. Ltd. on 15.05.2023.
 3. Hon'ble NGT (SZ) Order Dt. 20.10.2023.

With reference to the 1st cited above it is to submit that, Board has issued show cause notice and levied Environmental Compensation to M/s. J.R.Granites Pvt. Ltd of Rs. 4,30,000/- for violation of 86 days. During levy of Environmental compensation the violation days were taken into consideration between the period from the issuance of Show cause notice i.e., from 27.08.2022 to issuance of Stop production order i.e., on 23.11.2022.

It is further submitted that, the Hon'ble NGT South zone while issuing an order through reference 3rd cited dt. 20.10.2023 directed the AP Pollution Control Board to serve the revised Environmental Compensation from the date of the Joint inspection to the date of Stop production order issued i.e., on 23.11.2022.

In this connection, in obedience of the Hon'ble NGT orders the following revised Environmental Compensation may be levied to M/s. J.R.Granites Pvt. Ltd.

Environmental Compensation (EC) = $PI \times N \times R \times S \times LF$

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr. dt.	Payment details
1	80	0.5	1	125	86	Rs. 4,30,000/- 11.05.2023	Paid Rs. 4,30,000/- vide DD No. 325954, Dt. 12.05.2023

(21)

Revised Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	155	Rs. 7,75,000/-	Paid Rs. 4,30,000/- vide DD No. 325954, Dt. 12.05.2023	Rs. 3,45,000/-

In view of the above, it is requested to issue Notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 1.620 Ha), Sy.No.89/1, 95/1(P), 95/2(P), & 95/3(P) Kotamakanapalli (V), Gudupalli (M), Chittoor District for payment of revised environmental compensation in obedience to the Hon'ble NGT order dt. 20.10.2023 copy enclosed for kind perusal.

Submitted.


ENVIRONMENTAL ENGINEER

**ANDHRA PRADESH POLLUTION CONTROL BOARD****REGIONAL OFFICE : TIRUPATI**1st floor, APSFC Building, N.T.Road, Tirupathi - 517 501Phone: 0877-2253981, email: rotpt-eel@appcb.gov.in

Annexure - 2

Lr. No. NGT-271/2022/PCB/RO-TPT/2023-1778**Date: 27.10.2023**

To
The Member Secretary,
A.P. Pollution Control Board,
Board Office, Vijayawada.

Sir,

Sub: APPCB – RO – TPT – O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District against M/s. J.R.Granites Pvt. Ltd., (Black Granite mine – 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District and other mining units – Hon'ble NGT orders Dt. 20.10.2023 – Requested for levying of revised Environmental Compensation - Reg.

Ref: Show cause notice No. C-1598/APPCB/RO-TPT/2022-1579, Dt. 29.08.2022.

Environmental compensation paid by M/s. J.R.Granites Pvt. Ltd. on 15.05.2023.

Hon'ble NGT (SZ) Order Dt. 20.10.2023.

With reference to the 1st cited above it is to submit that, Board has issued show cause notice and levied Environmental Compensation to M/s. J.R.Granites Pvt. Ltd of Rs. 4,30,000/- for violation of 86 days. During levy of Environmental compensation the violation days were taken into consideration between the period from the issuance of Show cause notice i.e., from 29.08.2022 to issuance of Stop production order i.e., on 22.11.2022.

It is further submitted that, the Hon'ble NGT South zone while issuing an order through reference 3rd cited dt. 20.10.2023 directed the AP Pollution Control Board to serve the revised Environmental Compensation from the date of the Joint inspection to the date of Stop production order issued i.e, on 22.11.2022.

In this connection, in obedience of the Hon'ble NGT orders the following revised Environmental Compensation may be levied to M/s. J.R.Granites Pvt. Ltd.

Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Environmental Compensation (EC) levied Lr. dt. 11.05.2023	Payment details
1	80	0.5	1	125	86	Rs. 4,30,000/-	Paid Rs. 4,30,000/- vide DD No. 325953, Dt. 12.05.2023

(28)

Revised Environmental Compensation (EC) = PI x N x R x S x LF

Sl. No	Pollution Index (PI)	Scale of Operation (S)	Location Factor (LF)	Factor in Rupees (Rs.)	Number of days of Violation (N)	Revised Environmental Compensation to be paid (EC)	Already paid compensation	Balance amount to be paid
1	80	0.5	1	125	154	Rs. 7,70,000/-	Paid Rs. 4,30,000/- vide DD No. 325953, Dt. 12.05.2023	Rs. 3,40,000/-

In view of the above, it is requested to issue Notice to M/s. J.R.Granites Pvt. Ltd., (Black Granite mine - 0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District for payment of revised environmental compensation in obedience to the Hon'ble NGT order dt. 20.10.2023 copy enclosed for kind perusal.

Submitted.


ENVIRONMENTAL ENGINEER